

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-594/ND/2017

In the matter of :

Mr. Naresh Nagpal

....PETITIONER

Vs.

Boulward Projects (P) Ltd

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 10.5.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Tech.)

For the Petitioner /applicant : Mr. Darpan Wadhwa, Sr. Advocate, Mr. Manik
Dogra, Mr. Rohan Jaitley, Ms. Aditi Mohan, Advocates

For the Respondent/Corporate Debtor : :

For the Intervener :

ORDER

Learned Counsels for the parties are present and seek adjournment in this matter. Perusal of the order dated 07.5.2018 of this Tribunal shows that the same request was made by the parties and the matter was adjourned to today.

The matter is adjourned finally for enquiry on 30.5.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)